

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION No. 3866
TO BE ANSWERED ON 19.03.2018**

Grievances against Central Universities

3866. SHRI GANESH SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of grievances received against termination and corruption in the Central Universities;
- (b) whether any dissent note has been written by the Executive Councils regarding violation of reservation policy during the interview of teaching and academic posts and if so, the details thereof;
- (c) the details of category-wise “Not Found Suitable” (NFS) by the selection committee during the recruitment of teaching posts and admission in Central University during the last three years and the current year; and
- (d) whether the Government is taking any concrete step for proper implementation of the reservation policy and to consider the certain minimal requirement for reserved category to avoid the concept of not found suitable by the selection committee in teaching positions and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Dr. SATYA PAL SINGH)**

(a) to (d): The data with regard to such grievances is not centrally maintained. The Central Universities are statutory autonomous bodies and they are competent to deal with such complaints in accordance with provisions of the Act, Statutes and Ordinances of the concerned University. Whenever any grievance regarding mismanagement/ irregularities is received, it is forwarded to the concerned Central University for appropriate action at its end. In case, any grievance of serious nature supported by concrete evidence is received and the reply of the University is not found satisfactory, then depending upon the facts of the case, a Fact Finding inquiry Committee is constituted and action is taken accordingly.

The recruitment of teachers is made by the Executive Council, the principal executive body of the University, on the recommendations of the Selection Committees which, inter-alia, consist of outside experts and Visitor’s nominees. Suitability or otherwise of the candidates, is assessed by the Selection Committee keeping in view the academic credentials of candidates which must be

in accordance with the UGC (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education) Regulations, 2010 as amended from time to time. The Central Universities being statutory autonomous Institutions are competent to make appointments on various posts including teaching posts and the Government has no role in this regard.

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As regards implementation of reservation policy, the UGC has issued instructions from time to time to all Central Universities for (i) implementation of SC/ST/PwD/OBC reservation policy of the Government of India/ UGC (ii) strict compliance of reservation policy, (iii) display of reservation roster on University website and (iv) filling up of remaining identified backlog reserved vacancies.
